

| 1     | 2           | 3  |
|-------|-------------|----|
| 21.   | Rajasthan   | 03 |
| 22.   | Sikkim      | -  |
| 23.   | Tripura     | -  |
| 24.   | Uttarakhand | -  |
| TOTAL |             | 59 |

#### **Creation of All India Judicial Service**

2280. SHRI RAMKUMAR KASHYAP: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to take up a long pending proposal for creation of an All India Judicial Service to run the subordinate judiciary, if so, the details thereof; and

(b) by when it is likely to be created and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA):  
(a) and (b) A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013 and it was decided that issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. However, there is divergence of opinion among the State Governments and High Courts on constitution of All India Judicial Service.

#### **Implementation of Uniform Civil Code**

†2281. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Constitution of India provides for implementation of Uniform Civil Code in the country, if so, the details thereof; and

(b) whether Government is contemplating to enact a law for implementing Uniform Civil Code in the country and if so, the details thereof?

†Original notice of the question was received in Hindi.